

FOREIGN EXCHANGE DEPARTMENT FOREIGN INVESTMENT DIVISION CENTRAL OFFICE

RBI/2012-13/311

A. P. (DIR Series) Circular No. 55

November 26, 2012

To

All Authorised Dealers Category - I Banks

Madam / Sir,

Liaison Office (LO)/Branch Office (BO) in India by Foreign Entities – Reporting to Income Tax Authorities.

Attention of Authorised Dealer Category – I banks is invited to <u>A.P. (DIR Series)</u> Circular No. 24 dated 30.12.2009 in terms of which LOs/BOs are required to furnish copy of the Annual Activity Certificate (AAC) to Director General of Income Tax (International Taxation), Drum Shaped Building, I.P. Estate, New Delhi 110002.

- It is clarified that copies of the AACs submitted to the DGIT (International Taxation) should be accompanied by audited financial statements including receipt and payment account.
- 3. Further, at the time of renewal of permission of LOs by AD banks, they may note to endorse a copy of each such renewal to the office of the DGIT (international Taxation).
- 4. AD Category I banks may bring the contents of this circular to the notice of their constituents/customers concerned and ensure compliance.
- 5. The directions contained in this circular have been issued under Sections 10(4) and 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(Rudra Narayan Kar) Chief General Manager